

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 123/MP/2024

Subject : Petition seeking the exercise of Power to Remove Difficulty under Regulation 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, and under Section 178 (2) and 79 (1) (h) & (g) of the Electricity Act, 2003 to remove difficulties and amend certain provisions of the of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter - State Transmission System) Regulations, 2022.

Petitioner : NTPC Vidyut Vyapar Nigam Limited (NVTNL)

Respondent : Central Electricity Authority (CEA) & Ors.

Date of Hearing : **27.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NVTNL
Ms. Ritu Apurva, Advocate, NVTNL
Ms. Pragya Pushkar, Advocate, NVTNL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Priyansi Jadia, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the present Petition has become largely infructuous as several prayers of the Petitioner no longer survive in view of the subsequent Amendments to the GNA Regulations 2022 and the CBTE Regulations 2019. The learned counsel further submitted that, as regards the remaining prayers, i.e., prayers at paragraphs 39 (iii) and 39 (iv), the Petitioner seeks to withdraw them with liberty to approach the Commission by way of a separate Petition at an appropriate stage and accordingly, sought three weeks' time to file an affidavit in this regard.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission permitted the Petitioner to file an affidavit as above within three weeks.

3. Subject to the above, the matter was reserved for an order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

